

के अनुसार रकम काटकर किराया वापस कर दिया जायेगा :—

टिकट जमा करने पर	कटौती की रकम
(क) यात्रा प्रारम्भ करने की तारीख से पूरे तीन दिन से कम किसी समय (इस में यात्रा प्रारम्भ करने का दिन शामिल नहीं है) और जिस गाड़ी में प्रारम्भ किया गया हो, उसके छूटने से २४ घंटे पहले तक।	किराया का ५ प्रतिशत
(ख) २४ घंटे से कम किसी समय में जैसा कि ऊपर (क) भाग में लिखा है, और जिस गाड़ी में प्रारम्भ हुआ है उसके छूटने के बाद ३ घंटे तक।	किराये का १० प्रतिशत

नोट :—रेल-कर्मचारियों को चाहिये कि वे वापस किये गये प्रारम्भ-टिकट पर रेल-यात्रा-टिकट के जमा करने की तारीख और समय हर हालत में लिख दें।

(घ) उपरोक्त (क), (ख) और (ग) संघ में बताये गये समय के भीत जाने पर इस्तेमाल न किये गये टिकटों के किराये की वापसी केवल लास परस्थिति में सम्बन्धित रेल-प्रशासन को प्रार्थी देने पर की जाती है। इस तरह जो रकम वापस की जाती है, उसमें से वापस दी जाने वाली रकम का १० प्रतिशत काट लिया जाता है।

(ङ) उपरोक्त (ग) और (घ) संघ में कटौती के जो प्रतिशत दिये गये हैं, वे धातानुकूलित और पहले दर्जे के प्रति यात्री अधिक से अधिक ५ रुपये और दूसरे और तीसरे दर्जे के प्रति यात्री अधिक से अधिक २ रुपये तक हो सकते हैं।

उदयगढ़ स्टेशन प्लेटफार्म का बड़ाया जाना

२६५६. श्री ब्रजर: क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पश्चिम रेलवे के रतलाम-बोहद रेलवे पर उदयगढ़ स्टेशन के प्लेटफार्म को बढ़ाने की कोई योजना है; और

(ख) यदि हां, तो उसका कार्य कब प्रारम्भ होगा ?

रेलवे उपमन्त्री (श्री. शाहनवाज खां):

(क) और (ख). जी हां, बोहद और रतलाम के बीच दोहरी लाइन बिछाने के सिलसिले में इस स्टेशन के मौजूदा प्लेटफार्म को ६०० फीट से बढ़ा कर ११५० फीट लम्बा किया जा रहा है। काम जारी है। इस स्टेशन पर एक दूसरा प्लेटफार्म भी बनाया जायेगा।

POINT OF INFORMATION

Shri Braj Raj Singh (Ferozabad):
Sir, may I seek one clarification? You have been pleased to write that the unemployment problem is a continuous one and, therefore, my adjournment motion relating to the arrest of 90 unemployed youths at Calcutta has been disallowed. May I know how it is a continuous matter?

Mr. Speaker: Unemployment is continuing. There is unemployment in the whole country (*Interruption*). Order, order. The hon. Member tabled an adjournment motion. I said, so far as lathi charge etc. is concerned it is a State subject. There are only two employment exchange offices and when a thousand people came and refused to vacate, the Government took some precaution. So far as unemployment is concerned, it is not only a question of a thousand people there but some millions are unemployed in this country. What am I to do? I am not going to allow an adjournment motion on every unemployed men. If a thousand people throng at a place, even here we may have some difficulty—I may have to request hon. Members to come to my

said. Here, sometimes there are only a few vacancies and when I advertise them I get a thousand applications. If all the thousand people come and throng here we may not be able to carry on our work, and I may then have to bring an adjournment motion myself and move it here in the House.

What I would request hon. Members to do is this. I pass an order. It is not as if that is the last word on it. If hon. Members come to me and tell me that it is such a serious thing that this House must take cognizance of it, I shall bring it up the next day. I request hon. Members to abide by what I say. If they differ from me they can always come over and convince me. After all, one day is not going to make any difference. I am not going to shut it out on the ground that it is too late. If I am convinced that I must bring it up before the House, I will certainly do so the next day without there being any further delay. That is the way in which I would request hon. Members to take up the matter, and not merely raise it here after I have once passed an order on it. Once I write on it—I may be right or I may be wrong—they must come to me and convince me. Even if it is late by a day or two, if I am convinced that I should bring it up before the House I shall certainly do so.

ESTIMATES COMMITTEE

ELEVENTH AND NINETEENTH REPORTS

Shri B. G. Mehta (Gohilwad): Sir, I beg to present the following Reports of the Estimates Committee:—

- (1) Eleventh Report on the Ministry of Transport and Communications—Indian Telephone Industries (Private) Ltd., Bangalore.
- (2) Nineteenth Report on the Action taken by Government on the recommendations con-

tained in the Sixteenth Report of the Estimates Committee (First Lok Sabha) on the Organisation and Administration of Nationalised Industrial Undertakings.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SUSPENSION OF WORK BY THE HIMALAYA BANK LTD., KANGRA

Shri Hem Raj (Kangra): Sir, under Rule 197, I beg to call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The suspension of work by the Himalaya Bank Ltd., Kangra under orders of the Reserve Bank of India.”

The Minister of Finance (Shri Morarji Desai): Sir, the Himalaya Bank, Kangra, was incorporated as a public company on the 16th June, 1934. It has been inspected on three different occasions by the Reserve Bank of India under Section 35 of the Banking Companies Act, 1949. The last inspection took place in May, 1957.

These inspections have revealed that the bank's affairs have been conducted to the detriment of the interests of its depositors. The directors of the bank are not all of them resident at headquarters and the meetings of the Board of Directors have not been fully attended; on a number of occasions, meetings have had to be adjourned for want of quorum. The chief officer of the bank is not qualified and notwithstanding the requirements of section 35-B of the Banking Companies Act, the sanction of the Reserve Bank of India has not been obtained to his appointment. The advances made by the bank indicate a considerably over-extended position. More than one-fourth of the total